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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Notification No. 19 /2026-27
New Delhi, Dated: 02nd June, 2026

Subject: Amendment in import policy condition of specific ITC HS Codes covered under Chapter 71 of ITC (HS), 2022, Schedule - I (Import Policy)-reg.

S.O. (E): In exercise of powers conferred by Section 3 and Section 5 of Foreign Trade (Development & Regulation) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2023, as amended from time to time, the Central Government hereby amends the import policy condition of specific ITC HS Codes covered under Chapter 71 of ITC (HS), 2022, Schedule - I (Import Policy) with immediate effect:

ITC(HS) Code	Item description	Import Policy	Existing Import Policy Condition	Revised Import Policy Condition
7106	Silver (including silver plated with gold or platinum), unwrought or in semi manufactured forms, or in powder form.	-	-	-
71061000	- Powder	Restricted	Import is allowed only through nominated agencies as notified by RBI (in case of banks) and DGFT (for other agencies).	Imports through nominated agencies notified by the Reserve Bank of India, in the case of banks, and by the Directorate General of Foreign Trade, in the case of other agencies, shall be permitted only against a valid Import Authorisation issued by the DGFT.
710691	- Other :-- Unwrought:	-	-	-
71069110	--- Grains	Restricted	Import is allowed only through nominated	Imports through nominated agencies notified by the



			<p>agencies as notified by RBI (in case of banks), DGFT (for other agencies) and by qualified jewellers as notified by the IFSCA for import through India International Bullion Exchange (IIBX).</p> <p>Silver dore can be imported by refineries against a license with AU Condition.</p>	<p>Reserve Bank of India, in the case of banks, and by the Directorate General of Foreign Trade, in the case of other agencies, and by qualified jewellers as notified by the IFSCA for import through India International Bullion Exchange (IIBX) shall be permitted only against a valid Import Authorisation issued by the DGFT.</p> <p>Silver dore can be imported by refineries against a license with AU Condition.</p>
71069120	Containing 99.9 per cent. or more by weight of silver	Restricted	<p>Import is allowed only through nominated agencies as notified by RBI (in case of banks), DGFT (for other agencies) and by qualified jewellers as notified by the IFSCA for import through India International Bullion Exchange (IIBX)</p>	<p>Imports through nominated agencies notified by the Reserve Bank of India, in the case of banks, by the Directorate General of Foreign Trade, in the case of other agencies, and by qualified jewellers as notified by the IFSCA for import through India International Bullion Exchange (IIBX) shall be permitted only against a valid Import Authorisation issued by the DGFT.</p>
71069190	--- Other	Restricted	<p>Import is allowed only through nominated agencies as</p>	<p>Import through nominated agencies notified by the Reserve Bank of</p>

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			<p>notified by RBI (in case of banks) and DGFT (for other agencies). Silver dore can be imported by refineries against a license with AU condition</p>	<p>India, in the case of banks, and by the Directorate General of Foreign Trade, in the case of other agencies, shall be permitted only against a valid Import Authorisation issued by the DGFT.</p> <p>Silver dore can be imported by refineries against a license with AU condition</p>
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Effect of the Notification: Import of items under the above mentioned ITCHS codes, through nominated agencies notified by the Reserve Bank of India, in the case of banks, by the Directorate General of Foreign Trade, in the case of other agencies, and by qualified jewellers as notified by the IFSCA for import through India International Bullion Exchange (IIBX), wherever allowed, shall be permitted only against a valid Import Authorisation issued by the DGFT.

This is issued with the approval of the Minister of Commerce & Industry.



(Lav Agarwal)

**Director General of Foreign Trade &
Ex-officio Addl. Secretary to Govt. of India**

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